Laying of HPCL gas pipeline

1097. SHRI V. VIJAYASAI REDDY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether HPCL is laying a gas pipeline from Ibrahimpatnam in Krishna district of Andhra Pradesh to Dharmapuri in Tamil Nadu;

(b) whether HCPL is acquiring 30sq. mtr. width of land to acquire 250 acres of land in G. Konduru, Veerulapadu, Chandrapadu, Kanchikacherla Mandals of Krishna district and issued notices to 800 farmers in these Mandals;

(c) how HPCL justifies that to make farmer liable if there is any damage to pipeline passing through his land;

(d) reasons why HPCL is paying only 10 per cent cost of land registration as compensation; and

(e) how Ministry is going to resolve this and pay suitable compensation to farmers?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) HPCL's proposed pipeline from Vijayawada (Kondapalli near Ibrahimpatnam) of Andhra Pradesh to Dharmapuri in Tamil Nadu, is for transporting petroleum products *viz*. Petrol, Diesel, Kerosene, etc.

(b) For the above pipeline, HPCL proposed to acquire 18 meters width of corridor as a Right of Use in land under the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 (PMP Act) in G. Konduru, Veerulapadu, Chandrapadu, Kanchikacherla Mandals of Krishna district and requisite notices were issued to respective land owners as per the Act.

(c) The PMP Act prohibits the land owners from carrying out construction of building or any other structure; construct or excavate any tank, well, reservoir or dam, etc. However, regular farming activities as per original usage are permitted.

(d) and (e) The compensation of 10% of the market value of the land to be paid is for Right of Use, as per the PMP Act. The Right of Use acquisition is different from Permanent land acquisition. Under Right of Use acquisition, the ownership of the land vests with the original owner. However, all crop, trees, structures, if any, damaged during the construction or opportunity loss if any caused, is compensated as evaluated by the respective state authorities.